

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) (a) No Sir

(b) Does not arise

(c) The basic objective of giving these incentives is to assist the sugar factories in becoming viable in order to enable them to repay the term-loans to the financing institutions

(d) The matter is still under consideration and a decision is expected to be taken shortly

Import of coal by Tamil Nadu for Ennore Thermal Power Station

8218 SHRI K RAMAMURTHY Will the Minister of ENERGY be pleased to state

(a) whether Government of Tamil Nadu have sought permission to import 60 000 tonnes of coal a month for the Ennore Thermal Power Station near Madras and

(b) if so the reasons therefor and Government's decision thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) (a) and (b) The Tamil Nadu Electricity Board have sought permission to import 50 000 MT of coal per month for the Ennore Thermal Power Station in lieu of the linkage from Singareni Collieries Company Limited diverted to meet the coal requirements of the 1st Unit of 210 MW of Mettur Thermal Power Station in Tamil Nadu. It is not proposed to allow import of coal for these stations since the coal requirements of the power stations of Tamil Nadu Electricity Board can be met at present from indigenous sources

Clearance to Talcher Thermal Power Project

8219 SHRI BRAJA MOHAN MOHANTY Will the Minister of ENERGY be pleased to state

(a) whether Talcher Thermal Power Project is awaiting clearance from the Department of Environment

(b) whether World Bank has extended financial assistance for implementation of this project and

(c) whether any other foreign offer for investment has been received for this project if so the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) (a) to (c) The Ministry of Environment and Forests have conveyed 'in principle' clearance to the proposed Talcher Super Thermal Power Project which has been posed to the World Bank for financial assistance. It is envisaged that M/s Bharat Heavy Electricals Ltd (BHEL) would manufacture tower-type boilers for the project in collaboration with M/s Stein Industries of France who have also offered to arrange a suitable financing package

Wages to labourers in Neyveli Lignite Corporation

8220 DR P VALLAL PERUMAN Will the Minister of ENERGY be pleased to state

(a) the number of labourers working in Neyveli Lignite Corporation on contract basis

(b) for how much period this labour is working on contract basis

(c) whether most of these contract labourers are paid only 50 per cent of the permissible wages and

(d) if so the steps proposed to make them casual labourers and then to absorb them on regular basis?

THE MINISTER OF ENERGY AND MINISTER OF STEEL AND MINES (SHRI VASANT SATHE) (a) and (b) Labourers are employed on contract basis by the con-

tractors to whom works are awarded by NLC. The number of such labourers is 7800. The period of contracts is generally for one year.

(c) No, Sir. Necessary steps are taken by NLC to ensure that contract workers are paid the minimum statutory wages.

(d) NLC is not under any statutory obligation to absorb the contract labourers on regular basis.

[*Translation*]

Setting of Automatic Telephone Exchange at Devidhura in Pithoragarh District, U.P.

8221 SHRI HARISH RAWAT Will the Minister of COMMUNICATIONS be pleased to state

(a) whether a proposal to set up an Automatic Telephone Exchange at Devidhura in Distt Pithoragarh U.P. has been approved

(b) if so when

(c) whether the said exchange has started functioning and

(d) if not the time by which it is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) (a) No Sir

(b) and (c) Does not arise in view of (a) above

(d) Minimum required demand does not exist as yet

Supply of Kerosene to Industrial Units

8222 SHRI DILEEP SINGH BHURIA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are supplying kerosene oil to industrial units for their industrial use and

(b) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) (a) and (b) Kerosene is essentially meant for domestic purposes i.e. cooking and illumination. Under the Kerosene (Restriction on Use and Fixation of Price) order 1966 as amended from time to time the use of kerosene for essential industrial purpose is permitted only on technological grounds and necessity and the state Governments are competent to make allocation for such essential requirements from the State's quota. No separate allocation of kerosene is made by the Central Government for industrial use.

[*English*]

Approval for setting up of industries in Tamil Nadu

8223 SHRI P. R. S. VENKATESAN Will the Minister of INDUSTRY be pleased to state

(a) the number of proposals for expansion or setting up new industrial units in Tamil Nadu pending consideration of Union Government and

(b) the reasons for delay in approval thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) (a) As on 21-4-87 70 Industrial Licence applications received under the provisions of Industries (Development and Regulation) Act 1951 for setting up Industries in Tamil Nadu were at various stages of processing

(b) It is the constant endeavour of the Government to dispose of all pending